

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD.**

Allahabad this the **23<sup>rd</sup>** day of **July** 2021

**Original Application No. 330/00155/2020**

**Hon'ble Mr. Tarun Shridhar, Member (Administrative)**

Ravi Kumar S/o Late Sri Rajendra Prasad, Village- Ramnagar, Post – Loha, Tehsil – Milak, District - Rampur.

...Applicant

**By Advocate : Shri A.K. Sharma  
Ekta Kaur**

**V E R S U S**

1. Divisional Railway Manager, North Eastern Railway, Moradabad.
2. Senior Divisional Finance Manager, Northern Railway, Mordabad.
3. Senior Section Engineer (Railway) Northern Railway, Rampur.

...Respondents

**By Adv: Shri Sanjeev Kumar Pandey**

**O R D E R**

**By Hon'ble Mr. Tarun Shridhar, Member (Administrative)**

I have joined this Bench online through video conferencing facility.

2. Shri Sunil holding brief of Ms. Ekta Kaur and Shri A.K. Sharma, learned counsel for the applicant are present online and Shri Sanjeev Kumar Pandey, learned counsel for the respondents is present in Court.

3. Heard learned counsel for the parties and perused the record available in pdf. form.

4. The applicant seeks the compassionate appointment in the respondents' organization in place of his father who died in harness. To this effect the applicant has made a representation on 13.08.2019 to the respondents. The decision on his representation is still pending.

5. Learned counsel for the respondents informs that one earlier representation on the similar subject filed by the applicant in the year 2008 has already been decided and the applicant was not found fit for compassionate appointment. However, learned counsel for the applicant points out that the matter has subsequently been agitated in the Tribunal and the direction was issued to give a fresh representation.

6. Accordingly, the OA is disposed of with direction to the respondents specifically to respondent No.1 to dispose of the representation dated 13.08.2019 read with representation dated 05.06.2020, i.e. the representation which was submitted pursuant to the direction of this Tribunal and take a decision on his representation in accordance with law. It is further directed that respondent No.1 shall consider and dispose of the representation by passing a reasoned and speaking order within a period of 08 weeks from the date of receipt of certified copy of this order.

7. No order as to costs.

8. It is made clear that I have not expressed any opinion on the merits of the case.

  
(Tarun Shridhar)  
Member(Administrative)

RKM/